

(98)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO.8/96

Date of Order: 7-3-96

Between:

1. T.Sankara Rao.
2. S.Ganeswara Rao.
3. Y.Salaman Raju.

... Applicants

and

1. The Union of India, rep. by the General Manager, SC Rly, Secunderabad.
2. The Divisional Railway Manager, SC Rly, Vijayawada.
3. Assistant Divisional Manager, SC Rly, Vijayawada.
4. The Senior Divisional Personal Officer, SC Rly, Vijayawada.
5. The Senior Divisional Controller of Stores, SC Rly, Vijayawada.

Respondents.

For the Applicant :- Mr.P.Krishna Reddy, Advocate.

For the Respondents: Mr. D.Gopal Rao, SC for Rlys.  
~~SC/ADL, SC/RR~~

CORAM:

THE HON'BLE MR.JUSTICE M.G.CHAUDHARY : VICE-CHAIRMAN  
THE HON'BLE MR.H.RAJENDRAPRASAD: MEMBER(ADMN)

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OA.8/96

Judgement

( As per Hon. Mr. Justice M.G. Chaudhary, VC )

Heard Smt. Saradha for Sri P. Krishna Reddy.

2. Memorandum dated 16-2-84 shows that three applicants were granted temporary status on 1-10-1983. However, since then they were being engaged in spells upto 1986 and thereafter continuously. The present extension is about to expire on 30-4-1996. The recommendation made by the PI/Uniform Cell dated 9-1-95 shows that the applicants deserve to be absorbed as ELR Tailors, for which post of Tailors are recommended to be created which will not involve additional expenditure. There is, thus, no reasons as to why the applicants should not have been regularised by this time.

3. Although notice before admission was issued to the respondents, the respondents have not chosen to come forward to explain as to why the applicant cannot be regularised particularly as the Uniform cell has strongly recommended their absorption almost one year before. We, therefore, direct the respondents to examine the case of three applicants for regularisation and take a decision in the matter on or before 15-4-1996.

4. The applicants will be at liberty to adopt such remedies as are advised in accordance with law if aggrieved by that decision.

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5. The respondents are directed to convey their decision to the applicants immediately after a decision is taken.

6. Subject to above directions, the OA is disposed of.

H. Rajendra Prasad  
(H. Rajendra Prasad)  
Member (Admn.)

07 MAR 96.

M.G. Chaudhary  
(M.G. Chaudhary)  
Vice Chairman

Dated : March 7, 96  
Dictated in Open Court

Arvind 11/3/96  
Deputy Registrar (J) CC

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To

1. The General Manager, SC Rly,  
Union of India, Secunderabad.
2. The Divisional Railway Manager,  
SC Rly, Vijayawada.
3. The Assistant Divisional Manager,  
SC Rly, Vijayawada.
4. The Senior Divisional Personal Officer,  
SC Rly, Vijayawada.
5. The Senior Divisional Controller of Stores,  
SC Rly, Vijayawada.
6. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
7. One copy to Mr.D.Gopal Rao, SC for Rlys, CAT.Hyd.
8. One copy to Library, CAT.Hyd.
9. One spare copy.

pvm.

19/3/96  
I COURT

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

*M.G. Chaudhary*  
THE HON'BLE MR. JUSTICE ~~V. NEELADRI RAO~~  
VICE CHAIRMAN

AND  
*H. Ravendra Prasad*  
THE HON'BLE MR. ~~R. RANGARAJAN~~ M(A)

Dated: 7-3-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No.

8/96

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space Copy

18 MAR 1996 AM  
HYDERABAD BENCH

HYDERABAD BENCH